

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA No. 426 of 2012 in**  
**Appeal No. 39 of 2011**

**Dated : 20<sup>th</sup> December, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Mula Pravara Electric Co-operative Society Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Maharashtra Electricity Regulatory Commission ... Applicant/R-3**

**Counsel for the Appellant(s) : Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan with**  
**Mr. Arijit Maitra for R-1 (MERC)**  
**Mr. Abhishek Mitra for R-2**

**ORDER**

The IA no. 426 of 2012 in Appeal no. 39 of 2011 has been filed by the State Commission seeking extension of time for six months for disposal of the matter pending before the State Commission.

We have heard the Learned Counsel for the parties. We have also gone through the Affidavit narrating various circumstances indicating that some progress have taken place and effective steps have been taken by the State Commission for the disposal of matter as directed by this Tribunal and even then it would take some time to finish the hearing and

to dispose of the matter and therefore six months more time is sought for passing the final order in the matter.

Since we are satisfied with progress in the matter due to the genuine steps taken by the State Commission, it is appropriate to give extension of time of 6 month for disposing of the matter. Accordingly, the State Commission is directed to dispose of the matter and pass the final order within 6 months from the date of this order. With this direction, IA No. 426 of 2012 is disposed of.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/ak**